

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Review Petition NO.25 of 2005.

IN

ORIGINAL APPLICATION NO.943 OF 2002.

ALLAHABAD THIS THE 5<sup>th</sup> DAY OF Sept 2006.

HON'BLE MR. A.K. BHATNAGAR, J.M

Hon'ble Mr. A.K. Singh, A.M

Govind Narain Tripathi

Aged about 42 years,

Son of Sri Ram Kishore Tripathi

R/o Village & P.O Saamho, District Etawah.

.....Applicant

(By Advocate: Sri Pranav Ojha)

VERSUS.

1. Union of India through Chief Post Master General Uttar Pradesh Circle, Lucknow, Ministry of Communications, Department of Post.
2. Senior Superintendent of Posts, Railway Mail Service, Kanpur Sub Division, Kanpur-208 001.
3. Sub Records Officer, Railway Mail Service, Etawah-206 001.

.....Respondents.

O R D E R

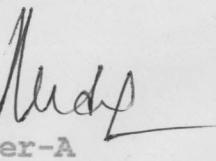
By HON'BLE MR. A.K. BHATNAGAR, J.M.

This Review Application as well as Misc. Application NO. 1676/06 for condonation of delay has been filed for reviewing our order passed on 17.10.2005 in O.A. NO.943 of 2002. Grounds taken for condoning the delay are not convincing.

2. Even if the Review Application is considered on merits. No clerical error or glaring mistake has been pointed by the applicant. It is a

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settled legal position that the Review proceedings are to be strictly confined to ambit and scope of order 47 Rule 1 of C.P.C. It must be remembered that Review Petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in case of Union of India and others Vs. Taritranjan DAs, 2004 S.C.C. (L&S) page 160 has held that the Tribunal cannot act as an Appellate Court while reviewing the original orders. In view of the forgoing, we do not find any merits in this O.A. Accordingly, the same is dismissed on merits as well as limitation.



Member-A



Member-J

Manish/-